(c) The Standards Weights & Measures Act, 1956, establishes standards and prohibits use of non-metric weights and measures but does not provide for punishment for the contravention of the provisions of that Act. In the absence of penal provisions, it has not been possible to take action against person contravening the provisions of that Act.

(d) The enforcement of Standard weights and measures being in the State field, State Governments have been requested to enforce rigorously the provisions of the State Act on the subject. However, replacement of the existing Central and State legislation on the subject, as recommended by the said Committee, is under consideration.

(e) Weights and Measures used by Inspectorial staff for the verification of commercial weights and measures are mostly manufactured at the India Government Mint, Bombay. It is not possible for Government to manufacture commercial weights and measures.

(f) Does not arise.

Export and Import Trade handled by STC with Taiwan

4804. SHRI SAMAR GUHA: Will the Minister of COMMERCE be pleased to state:

(a) whether volume of export and import trade with Taiwan has increased since 1971 and if so, to what extent;

(b) whether the trade is handled by the S.T.C. alone and if so, the items of export and import trade with Taiwan since 1970;

(c) whether private trade between India and Taiwan is also increasing; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) India's exports to Taiwan declined from Rs. 513 lakhs in 1971-72 to Rs. 149 lakhs in 1972-73. Imports into India from Taiwan, however increased from Rs. 37 lakhs in 1971-72 to Rs. 57 lakhs in 1972-73.

(b) No, Sir. The latter part of the question does not arise.

(c) and (d). Sector-wise figures of trade with Taiwan are not maintained.

Boosting Export of Indian Goods Abroad

4805. SHRI S. C. SAMANTA: Will the Minister of COMMERCE be pleased to state:

(a) the possibilities of further boost-up in the export of Indian goods to foreign countries;

(b) what is the increase in the export trade in the current financial year over the previous ones; and

(c) what are the near channels?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) There is a growing demand for a variety of Indian goods, both traditional and non-traditional, in the markets of Europe, Asia, Africa and Latin America. Among the steps which have been taken to boost the exports include identification of export potential products, market surveys, strengthening the production base of the products, improving the sales promotion measures through various publicity media, participation in large-value-international tenders and turn-key projects, vigorous promotion of export of Indian consultancy services and setting up of joint ventures abroad, improving after sales service, visit of trade delegations and concluding trade agreements arrangements.

(b) India's exports (includings re-exports) during April-August 1973 the latest period for which the statistics are available, amounted to Rs. 850.8 crores as compared to Rs. 757.1 crores in the same months of 1972. This indicates an increase of Rs. 93.7 or 12.4 per cent.

(c) The markets for exports around the Indian Sub-Continent, are the countries of Middle East, East Africa, South-East Asia and others around the Indian ocean.

मध्य प्रदेश को मोटे कपड़े का कोटा दिया जाना

4806. **श्री गंगा चरण दीक्षित** : क्या **वाणिज्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से अनुरोध किया है कि राज्य को मोटे कपड़े का कोटा शीघ्रता से दिया जाये ; और

(ख) यदि हां, तो केन्द्रीय सरकार की उस पर क्या प्रतिक्रिया है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज): (क) और (ख). मध्य प्रदेश सरकार ने नवम्बर, 1973 के लिये नियंत्रित कपड़े की और 1000 गांठों के आवंटन के लिये वस्त्र आयुक्त से कहा है । उनको यह बताया गया कि मिलों ने वस्त्रायक्त को नियंत्रित कपड़े के उत्पादन के बारे में जो सूचना दी है उसके आधार पर नियंत्रित कपड़े की 1468 5 गांठें, जो राज्य को पहले ही आवंटित की जा चुकी है, उस महीने के लिये नियंत्रित कपड़े के उसके भाग से अधिक है ।

मध्य प्रदेश में छिपे धन का पता लगाने के लिये छापे मारना

4807. **श्री गंगा चरण दीक्षित** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में आय-कर विभाग ने छिपे धन का पता लगाने के लिए वर्ष 1972–73 में कितने छापे मारे थे ;

(ख) इसके परिणामस्वरूप कितनी धन-राशि का पता लगाया गया; और

(ग) दोषी पाये गये व्यक्तियों के विरुद्ध सरकार ने क्या कार्यवाही की है;

वित्त मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश) : (क) तीन ।

(ख) 2,23,812 रुपये ।

(ग) एक मामले में कोई दोषारोपणीय बात नहीं पायी गयी । दूसरे दो मामलों में कर-निर्धारण की कार्यवाही जारी है और यथा-र्वत कानूनी कार्रवाई की जायेगी ।

सरकारी क्षे के बैंकों द्वारा मध्य प्रदेश में कृषको और उद्योगपतियों को दिया गया ऋण

4808. **श्री गंगा चरण दीक्षित** : **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान सरकारी क्षेत्र के बैंकों द्वारा मध्य प्रदेश में कृषकों और उद्योगपतियों को कितनी राशि का ऋण दिया गया; और

(ख) राष्ट्रीयकरण से पूर्व के आंकड़ों की तुलना में इसके क्षेत्रवार आंकड़े क्या हैं ।

वित्त मंत्रालय में उप-मंत्री (श्रीमती सुशीला रोहतगी): (क) और (ख) : पिछले तीन वर्षों के दौरान मध्य प्रदेश में सरकारी क्षेत्र के बैंकों द्वार कृषकों (प्रत्यक्ष वित्त) और